

**IN THE NATIONAL COMPANY LAW TRIBUNAL
BENGALURU BENCH, BENGALURU**
[Through Physical hearing/VC Mode (Hybrid)]

**ITEM No.14
I.A.No.313/2024 in
C.P. (IB)No.209/BB/2022**

IN THE MATTER OF:

Indian Bank ... Petitioner
Vs.
Mr. Sushil Panduranga Mantri ... Respondent

Order under Section 95 (1) of Insolvency & Bankruptcy Code, 2016

Order delivered on: 01.07.2024

CORAM:

**SH. K. BISWAL
HON'BLE MEMBER (JUDICIAL)**

**SH. MANOJ KUMAR DUBEY
HON'BLE MEMBER (TECHNICAL)**

PRESENT:

For the Petitioner : Shri H.R. Katti
For the Respondent : Shri Srinandan Karthikeyan

ORDER

I.A.No.313/2024:

1. Heard the Ld. Counsels appearing for both the parties.
2. Ld. Counsel for the Respondent submits that this Application is pre-mature and liable to be dismissed.
3. On the other hand, Ld. Counsel for the Applicant requests time for arguments on the issue of the premature Application.
4. List the case on **24.07.2024**.

**-Sd-
MANOJ KUMAR DUBEY
MEMBER (TECHNICAL)**

**-Sd-
K. BISWAL
MEMBER (JUDICIAL)**

Shruthi